

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1120 of 2020

Basudev Soren

... .. **Petitioner**

Versus

1. State of Jharkhand

2. Basanti Kisku

... .. **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. P.P.N. Roy, Sr. Advocate

For the State

: Ms. Amrita Kumari, A.P.P.

For the O.P. No. 2.

: None

03/25.06.2020 Heard Mr. P.P.N. Roy, learned senior counsel for the petitioner and Ms. Amrita Kumari, learned A.P.P. for the State. None appears on behalf of the opposite party no. 2 in spite of valid service of notice

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with M.G.M. P.S. Case No. 108/2018.

The marriage of the informant was solemnized with the petitioner on 17.11.2013. It has been alleged that there was a demand of Rs. 2,00,000/- and it has further been stated that the petitioner had an illicit relationship with his sister-in-law. The informant was forced to leave her matrimonial house and she had to stay at her parents place for five years. On 16.09.2018 a *Panchayati* was held and she returned back to her matrimonial house and thereafter on 26.09.2018 the petitioner is alleged to have deliberately made her fall down from the motorcycle. In the same night she heard the accused persons hatching a conspiracy to eliminate her.

The First Information Report itself reveals that the same has been lodged after an inordinate delay without there being any suitable explanation for such delay. The informant has categorically stated that she had stayed at her parents house for a period of about five years and perhaps with a view to reduce the time gap a ground has been taken with respect to her return to her matrimonial house pursuant to a decision of the *Panchayat* and thereafter the conspiracy hatched by the petitioner and others in order to eliminate her.

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In such view of the matter, therefore, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the order dated 28.02.2020 is hereby confirmed.

This application stands allowed.

(R. Mukhopadhyay, J.)

Alok/-